

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-3/2020

PARSHURAM alias PATRI
SHIVANAND PATHAKAR

.. Applicant.

Versus

1. STATE OF GOA

2. THE PUBLIC PROSECUTOR

.... Respondents

Shri Shivan Desai, Advocate for the Applicant.

Mr. G. Nagvenkar, Additional Public Prosecutor for the Respondents.

Coram:- Nutan D. Sardessai, J.

Date:- 16th June, 2020.

P.C.:

Heard Shri Shivan Desai, learned Advocate for the applicant and Shri G. Nagvenkar, learned Additional Public Prosecutor on behalf of the State for some time.

2. Reply filed by the learned Additional Public Prosecutor.

3. However, in view of the instructions Shri Shivan Desai seeks liberty to withdraw the application.

4. The application accordingly stands disposed off with liberty to the applicant to apply for bail afresh in the event there is any change in circumstances or the victim girl is examined.

Nutan D. Sardessai, J.

msr.